

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

**Shri A.S. Bakshi, Member  
Shri M. K. Iyer, Member**

**Date of Hearing: 21.01.2016  
Date of Order : 25.01.2016**

**Petition No. 253/TT/2015**

**In the matter of**

Approval of transmission tariff from COD to 31.3.2019 for **Asset-I:** LILO of both circuits of 400 kV D/C (Quad) Meerut-Kaithal 400 kV D/C transmission line and associated bays at Bagpat GIS Sub-station (Anticipated COD: 25.12.2015), **Asset-II:** 125 MVAR Bus Reactor at Bagpat GIS Sub-station (Anticipated COD: 31.12.2015), **Asset-III:** 500 MVA 400/220 kV ICT-I at Bagpat GIS Sub-station along with 4 nos. 220 kV line bays (Anticipated COD: 31.12.2015), **Asset-IV:** 500 MVA 400/220 kV ICT-II at Bagpat GIS Sub-station along with 4 nos. 220 kV line bays (Anticipated COD: 31.12.2015) under "Northern Region System Strengthening Scheme-XIX" in Northern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct and Business) Regulation, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulation, 2014.

**And in the matter of**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**.....Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited  
Vidyut Bhawan, Vidyut Marg, Jaipur - 302 005
2. Ajmer Vidyut Vitran Nigam Limited  
400 kV GSS Buliding (Ground Floor), Ajmer Road  
Heerapura, Jaipur.



3. Jaipur Vidyut Vitran Nigam Limited  
400 kV GSS Buliding (Ground Floor),Ajmer Road  
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Limited  
400 kV GSS Buliding (Ground Floor),Ajmer Road  
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building 11  
Shimla-171 004
6. Punjab State Electricity Board  
The Mall, Patiala - 147 001
7. Haryana Power Purchase Centre  
Shakti Bhawan, Sector-6  
Panchkula (Haryana)-134109
8. Power Development Deptt.  
Govt. of Jammu & Kashmir  
Mini Secretariat, Jammu
9. Uttar Pradesh Power Corporation Ltd.  
(formerly Uttar Pradesh State Electricity Board)  
Shakti Bhawan, 14, Ashok Marg  
Lucknow - 226 001
10. Delhi Transco Ltd  
Shakti Sadan, KotlaRoad,  
New Delhi-110 002
11. BSES Yamuna Power Ltd,  
BSES Bhawan, Nehru Place ,  
New Delhi.
12. BSES Rajdhani Power Ltd,  
BSES Bhawan, Nehru Place,  
New Delhi
13. North Delhi Power Ltd,  
Power Trading & Load Dispatch Group  
Cennet Building, Adjacent to 66/11 kV Pitampura-3  
Grid Building, Near PP Jewellers  
Pitampura, New Delhi – 110034



14. Chandigarh Administration  
Sector -9, Chandigarh.
15. Uttarakhand Power Corporation Ltd.  
Urjabhawan, Kanwali Road, Dehradun.
16. North Central Railway,  
Allahabad.
17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110002

.....**Respondents**

**For Petitioner** : Shri S.S. Raju, PGCIL  
Shri Jasbir Singh, PGCIL,  
Shri Ved Prakash Rastogi, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL  
Ms. Treepti Sonkatar, PGCIL  
Ms. Sangeeta Edwards, PGCIL

**For Respondents** : None

### **ORDER**

In this petition, the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff from the date of commercial operation to 31.3.2019 for various elements in the Northern Region. The petitioner has also prayed for Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").



2. The petition was heard on 14.12.2015. The representative of the petitioner submitted that as per the investment approval dated 16.2.2009, the instant assets were scheduled to be commissioned within 36 months, i.e. by 15.2.2012. The assets are anticipated to be Commissioned 25.12.2015 and 31.12.2015. The representative of the petitioner requested to approve the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. He further requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. In response to a query of the Commission regarding the time over-run, the representative of the petitioner submitted that the time over-run is due to ROW issues in Western Uttar Pradesh.

3. The petitioner was directed to implead UPPTCL. UPPCL and UPPTCL were directed to file the reply to the petition by 19.1.2016 including the status of downstream assets. However, UPPCL and UPPTCL have not filed any reply to the petition.

4. The matter was heard on 20.1.2016 for considering the petitioner's prayer for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. The representative of the petitioner submitted that Assets I, II and III are now anticipated to be commissioned on 31.1.2016 and Asset IV is anticipated to be commissioned on 15.3.2016. The petitioner was directed to submit the status of the downstream assets constructed by UPPTCL.

5. The petitioner has submitted vide affidavit dated 22.1.2016 submitted the revised status of the instant assets as under:-



| Sl. No. | Asset     | Name of the Asset  | Scheduled COD | Anticipated COD as per the petition | Anticipated COD as per the petition |
|---------|-----------|--|---------------|-------------------------------------|-------------------------------------|
| 1       | Asset-I   | LILO of both circuits of 400kV D/C (Quad) Meerut-Kaithal 400kV D/C transmission line and associated bays at Bagpat GIS Sub-station | 15.2.2012     | 25.12.2015 (Anticipated)            | 31.1.2016 (Anticipated)             |
| 2       | Asset-II  | 125 MVAR Bus Reactor at Bagpat GIS Sub-station   | 15.2.2012     | 31.12.2015 (Anticipated)            | 31.1.2016 (Anticipated)             |
| 3       | Asset-III | 500 MVA 400/220 kV ICT-I at Bagpat GIS Sub-station along with 4 nos. 220 kV line bays  | 15.2.2012     | 31.12.2015 (Anticipated)            | 31.1.2016 (Anticipated)             |
| 4       | Asset-IV  | 500 MVA 400/220 kV ICT-II at Bagpat GIS Sub-station along with 4 nos. 220kV line bays  | 15.2.2012     | 31.12.2015 (Anticipated)            | 15.3.2016 (Anticipated)             |

6. The petitioner has submitted that the downstream asset owned by UPPTCL, i.e. Bhagpat (PG)-Bhagpat (UPPCL) 220 kV D/C Line is anticipated to be commissioned on 1.3.2016 and there is no clear indication regarding the commissioning of 220 kV UPPTCL Line for downstream network.

7. The petitioner has prayed for approval of the assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the downstream assets executed by UPPTCL have not been commissioned. Proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations provides as under:-

*“in case a transmission system or an element thereof is prevented from regular service for reasons not attributable to the transmission licensee or its supplier or its contractors but is on account of the delay in commissioning of the concerned generating station or in commissioning of the upstream or downstream transmission system, the transmission licensee shall approach the Commission through an appropriate application for approval of the date of commercial operation of such transmission system or an element thereof.”*

Regular Service has been defined as under:-



*“Regular Service” means putting into use a transmission system or element thereof after successful trial operation and a certificate to that effect has been issued by the concerned Regional Load Dispatch Centre; “*

In the present case, the assets are anticipated to be commissioned in 31<sup>st</sup> January, 2016 and 15<sup>th</sup> March 2016. The Commission will take a view with regard to the declaration of COD of the instant assets under regulation proviso (ii) of Regulation 4(3) after the lines are certified for regular service by the concerned RLDC. The petitioner is directed to approach the Commission for this purpose with necessary documents as required under 2014 Tariff Regulations.

8. At this stage the Commission is determining the tariff under Regulation 7(7) of the 2014 Tariff Regulations, based on the anticipated COD of the transmission lines as indicated by the petitioner. It is clarified that the transmission charges are determined through this order shall be borne by the UPPTCL/UPPCL till the downstream lines are commissioned by the UPPTCL. After the downstream assets are commissioned by UPPTCL, the same shall be included in the YTC under POC mechanism.

9. As per provision (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff up to 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff,



publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

10. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

11. Taking into consideration the time over-run and cost variation in case of the assets covered in these assets, which shall be looked into in detail at the time of issue of final tariff, the Commission approves the tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 as under:-

A. Annual transmission charges claimed by the petitioner are as follows:-

( ` in lakh)

| <b>Assets</b> | <b>2015-16</b> | <b>2016-17</b> | <b>2017-18</b> | <b>2018-19</b> |
|---------------|----------------|----------------|----------------|----------------|
| Asset-I       | 1058.72        | 4113.79        | 4139.38        | 4046.01        |
| Asset-II      | 128.72         | 533.16         | 522.09         | 511.07         |
| Asset-III     | 374.19         | 1563.46        | 1597.63        | 1571.6         |
| Asset-IV      | 354.95         | 1555.96        | 1622.16        | 1596.13        |

B. Annual transmission charges allowed are as follows:-

( ` in lakh)

| <b>Assets</b> | <b>2015-16<br/>(pro-rata)</b> | <b>2016-17</b> |
|---------------|-------------------------------|----------------|
| Asset-I       | 434.82                        | 2714.33        |
| Asset-II      | 36.68                         | 229.11         |
| Asset-III     | 186.08                        | 1172.60        |
| Asset-IV      | 49.19                         | 1166.97        |



12. The petitioner is directed to submit the information sought vide RoP dated 14.12.2015 alongwith the revised tariff forms on affidavit with a copy to the respondents by 18.3.2016. The parties are directed to complete pleadings by 31.3.2016. The petition shall be listed in April, 2016.

sd/-

**(Dr. M.K. Iyer)**  
**Member**

sd/-

**(A.S. Bakshi)**  
**Member**

